

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/00915/2018

Monday, this the 12th day of November, 2018

CORAM

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

Lathika K, aged 44 years
 W/o.Late Krishnaprasad K.T
 (Ex-Head Train Clerk, Lokmanya Tilak Terminus Rly.Stn.
 Central Railway)
 Residing at :Pelakkat House
 Mullassery P.O
 Thrissur District-680509

... **Applicant**

[By Advocate Mr.T.C.G Swamy]

V.

1. Union of India, represented by the
 General Manager, Central Railway
 Head Quarters Office
 Chhatrapati Shivaji Maharaj Terminus (CSMT)
 Mumbai -400 001

2. The Senior Divisional Operations Manager
 Chhatrapati Shivaji Terminus (CST)
 Fort, Central Railway
 Mumbai – 400 001

3. The Senior Divisional Personnel Officer
 Chhatrapati Shivaji Terminus (CST)
 Fort, Central Railway
 Mumbai -400 001

4. The Divisional Railway Manager
 Chhatrapati Shivaji Terminus (CST)
 Fort, Central Railway
 Mumbai -400 001

... **Respondents**

(By Advocate Mr.Sunil Jacob Jose)

This application having been finally heard on 12.11.2018, the Tribunal on the same day delivered the following in the open court.

O R D E R (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Heard Mr.T.C.G Swamy, learned counsel for the applicant. Mr.Sunil Jacob Jose takes notice on behalf of the respondents.

2. Applicant is the widow of late Mr.Krishnaprasad.K.T, Ex.Head Train Clerk of Central Railway who was removed from service during the year 2014 on allegations of unauthorised absence and who passed away on 6.3.2017.

Applicant is aggrieved by the refusal on the part of the respondents to consider grant of compassionate allowance and consequential family pension, as provided for in the Railway Services (Pension) Rules, 1993.

3. We feel that at this point the Original Application can be disposed of by directing second respondent to consider the representation at Annexure A-3 as expeditiously as possible in accordance with law and dispose of the same through a speaking order. This shall be positively done within 30 days from the date of receipt of a copy of this order.

4. The Original Application is disposed of as above. No order as to costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

Annexure A1 - True copy of representation sent to the 4th respondent by the applicant

Annexure A2 - True copy of representation dated 16.5.2018, submitted by the applicant addressed to the 2nd respondent

Annexure A3 - True copy of representation dated 2.6.2018 applicant submitted by the applicant with copy to the 3rd respondent

Annexure A4 - True copy of request under the RTI Act dated Nil sent by the applicant by registered post acknowledgment due on 14.6.2018

Annexure A5 - True copy of relevant pages of the Railway Services (Pension) Rules, 1993, containing the above Rule

Annexure A6 - True copy of True extract of 309 and 310 of the Manual of Railway Pension Rules, 1950

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